

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) To increase cooperative marketing of foodgrains, various steps have been taken to strengthen cooperatives to undertake this activity on a larger scale.

(b) (i) Cooperative marketing societies selected for making outright purchases of agricultural produce including foodgrains will get additional State Government contribution to their share capital at the rate of Rs. 25,000 per society. 75 per cent of the additional contribution of share capital will be provided by the Central Government to the States.

(ii) The National Cooperative Development Corporation provides 100 per cent of the amount needed for the establishment of cooperative rice mills out of its own accumulated funds to the State Governments outside their plan ceilings.

(c) (i) It is expected that over 200 societies will have received additional share capital contribution under the outright purchase scheme.

(ii) Assistance for the establishment of 214 rice mills has been approved by the National Cooperative Development Corporation till April, 1965.

(iii) In several States Cooperative Societies have been assigned a special role in the procurement of foodgrains on behalf of the Central/State Governments. For instance, in Assam, the cooperatives have been given sole monopoly for the procurement of paddy on behalf of the State Government. In Maharashtra, the Maharashtra State Cooperative Marketing Society has been given the sole monopoly for the procurement of the entire marketable surplus of Jowar in the State on behalf of the State Government. Similarly, in Madhya Pradesh cooperatives have been given sole monopoly for the procurement of Jowar for purposes of export to other

States on behalf of the State Government.

Indo-Ceylon Air Services Agreement

***1286. Shri Shree Narayan Das:** Will the Minister of Civil Aviation be pleased to refer to the reply given to Starred Question No. 506 on the 15th December, 1964 regarding Indo-Ceylon Air Services Agreement and state:

(a) whether the ground handling agreement has since been finalised;

(b) if so, the important features thereof;

(c) whether the question of technical cooperation has also been considered; and

(d) if so, the result thereof?

The Minister of Civil Aviation (Shri Kanungo): (a) Yes, Sir,

(b) Under the Agreement Air Ceylon have appointed Indian Airlines Corporation as their Agents to furnish them certain ground facilities and services regarding handling of Air Ceylon flights to India. The Agreement is on the lines of those entered into with certain foreign airlines operating into India such as Ariana Afghan Airlines, Kuwait Airways.

(c) No, Sir.

(d) Does not arise.

Medical Aid to Families of I.A.C. Employees

***1287.** { Shri Subodh Hansda:
Shri M. L. Dwivedi:
Shri B. K. Das:
Shri S. C. Samanta:

Will the Minister of Civil Aviation be pleased to state:

(a) whether there exists any provision for giving medical aid to the families of the employees of the Indian Airlines Corporation;

(b) whether in similar statutory Corporations, the families of the employees get medical aid; and

(c) if so, the reasons for not extending this facility to the families of the employees of the Indian Airlines Corporation?

The Minister of Civil Aviation (Shri Kanungo): (a) No, Sir. The Corporation have, however, under consideration a scheme for extending limited medical facilities to families of employees (not covered by Employees State Insurance Scheme).

(b) and (c). No medical aid is admissible to the families of the employees of Air India. Information regarding other Statutory Corporations is being collected and will be laid on the Table of the House as soon as possible.

Loss of Paddy in Kerala

3395. Shri A. K. Gopalan: Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government are aware that thousands of acres of paddy cultivation is lost in Mullurkara Trichur, Kerala for want of water;

(b) whether Government are also aware that the "Peechi Water Supply" Scheme is quite nearby this area and the peasants are paying water cess though they are not using water; and

(c) if so, whether Government will take steps to speedy by the "Mullurkara Kayal Scheme"?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) to (c). The required information is being collected and will be placed on the Table of the Sabha as soon as it is received.

Supply of Insecticides

3396. Shrimati Ramdulari Sinha: Will the Minister of Food and Agriculture be pleased to state:

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(a) the extent to which the insecticides were supplied and used by various States during 1963-64;

(b) the basis on which insecticides are supplied;

(c) the estimated gain by the use of such insecticides; and

(d) whether any report has been received that in some areas the insecticides did not prove effective?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) During 1963 approximately 45,000 tons formulations of different pesticides were supplied by the various firms for plant protection work. The statistics regarding the quantity of figures for consumption of pesticides in 1963 are not available. Since the demand for various pesticides has increased because of the increasing consciousness among the farmers of the utility of plant protection measures, it is presumed that all the quantity of pesticides supplied by the firms was used.

(b) All the States get various pesticides according to their requirements directly from the market. However, Directorate of Plant Protection Quarantine and Storage an Attached office of this Ministry also helps the States in procuring pesticides when required to do so.

(c) It is estimated that between 15 per cent and 20 per cent savings accrue in respect of foodgrain crops and cash crops respectively as a result of plant protection.

(d) No.

Legal Aid to Poor in Kerala

**3397. { Shri A. V. Raghavan:
Shri Pottekkatt:**

Will the Minister of Law be pleased to state:

(a) the number of persons to whom legal aid has been granted under the "Kerala Legal Aid to the Poor Rules" in 1964-65;